

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

IA(I.B.C)/ 1725 (CH)2023, IA(I.B.C)/1190 (CH)2023, IA(I.B.C)/1548 (CH)2023,
IA(I.B.C)/1560 (CH)2023, IA(I.B.C)/1726 (CH)2023, IA(I.B.C)/2043 (CH)2023,
IA(I.B.C)/1074 (CH)2024, IA(I.B.C)/763 (CH)2024, IA(I.B.C)/466 (CH)2024,
IA(I.B.C)/1168 (CH)2024, IA(I.B.C)/1473(CH) 2024

In
CP(IB) No. 173/Chd/Chd/2019
(Admitted)

IN THE MATTER OF:

Punjab National Bank

...Petitioner

Vs.

Himalayan Vegefruit Limited

...Respondent

Under Section: 7, IBC 2016, Sec 33(1) (b) (i) to (iii) r/w Sec 33(3), 19(2), Sec 60(5), Sec. 45 (1), Sec 66(1), Rule 11 of NCLT, 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 29.08.2024.

16.07.2024

Pooja

Sd/-
Court Officer